Written Answers to

Sl. No.	State	Name of Airport
11.	Madhya Pradesh	Khandwa
12.		Panna
13.		Satna
14.	Mizoram	Aizawal (Turial)
15.	Telangana	Nadirgul
16.		Warangal
17.	Tamil Nadu	Vellore
18.		Thanjavur (CE)
19.	Tripura	Kailashahar
20.		Kamalpur
21.		Khowai
22.	Uttar Pradesh	Bareilly (CE)
23.		Lalitpur
24.	West Bengal	Asansol
25.		Balurghat
26.		Malda
CE Ciuil England		

**CE-Civil Enclave** 

### Daily flight between Sharjah and Indore

†1927. DR. SATYANARAYAN JATIYA: Will the Minister of CIVIL AVIATION be pleased to state The details of the action taken regarding the letters of the Chief Secretary, Madhya Pradesh Government dated 12th September, 2014 letter No. 284/CS/PS/CI&E 2014 in connection with a Memorandum of Understanding (MoU) signed between State Government of Madhya Pradesh and Air Arabia on 30th August, 2014 for starting a daily flight between Sharjah and Indore?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): Sir, the operation of air services on international sector are governed by the Air Services Agreement (ASA) between the two countries and is based on principles of sovereignty of nations, nationality of carriers and reciprocity in terms of commercial opportunities for the airlines of each side.

While Indian carriers arc free to mount services from any point in India including Indore to any international destinations as agreed upon in the ASA, foreign carriers can operate only on designated point of call available to them. As per the bilateral

† Original notice of the question was received in Hindi.

arrangements between India and UAE (Sharjah), 13 points of call are available in India to the designated airlines of UAE (Sharjah) against the one point of call available to Indian carriers in UAE (Sharjah). Since Indore has not been granted as a point of call to the designated airlines of Sharjah, therefore, Air Arabia the designated airline of UAE (Sharjah), cannot start their operations from Indore to Sharjah. At present, the Government is not granting interior points as point of call to foreign carriers as it may affect operational plans of Indian carriers and also affect the creation or hub within India.

This Ministry had received a letter dated 19th May, 2015 from Shri Antony de Sa, Chief Secretary, Madhya Pradesh in which one of the request was related to permitting Air Arabia to start flights between Sharjah and Indore. A reply to the said letter was sent on 10th September, 2015 informing the above position to the State Government. A copy of the reply sent is given in the Statement.

### Statement

Copy of the letter by Chief Secretary, Government of Madhya Pradesh requesting permission to Air Arabia to start flights between Sharjah and Indore and the copy of reply by Government of India alongwith point-wise response in this regard

ॲन्टोनी डिसामध्य प्रदेश शासनमुख्य सचिववल्लभ भवन, भोपाल-462004Anthony de SaGovernment of Madhya PradeshChief SecretaryVallabh Bhawan, Bhopal-462004No. 187/CS/PS(P)/2015Bhopal, dated 19 May, 2015

Dear Shri Somasundaran ji,

I wish to draw your kind attention to the meeting held on 14.1.2015 at Delhi between the Hon'ble Union Minister of Aviation and Hon'ble Chief Minister of Madhya Pradesh, wherein pending issues were discussed and a proactive approach was taken to resolve them.

It is encouraging to say that some of the issues, like operationalising the aerobridge, have been resolved. However, I would like to request your immediate intervention for an early clearance of the following:-

 Starting international flight between Sharjah and Indore and Bhopal to Sri Lanka was discussed. Air Arabia has evinced interest to operate flights from Sharjah for which permission of Ministry of Aviation is required.

- 2. Allotment of land for developing perishable cargo at Indore Airport.
- 3. Development of Rewa Airport.
- 4. Declaring Bhopal and Indore Airports as International Airports.

I shall be grateful if necessary action for early decision in these matters is taken.

with regards, Yours sincerely,

Sd/-

# (Anthony de Sa)

### Shri V. Somasundaran,

Secretary, Government of India, Ministry of Aviation, Rajiv Gandhi Bhawan, New Delhi-110003

# File No. AV-31014/10/2015-CNW-MOCA (Computer No. 103109)

Receipt No: 99985/2015/CNW-MOCA	Joint Secretary
ANIL SRIVASTAVA, IAS	Ministry of Civil Aviation
	Government of India
F.No.AV31014/10/2015-CnW	Date: 10th September, 2013

Dear Sir,

Please refer to your letter No. 187/CS/PS(P)/2015 dates 19th May 2015 Addressed to Shri V. Somasundaran, the then Secretary, Ministry of Civil Aviation. The issues raisesd in the letter have been examined in the Ministry and a point-wise response is annexed herewith.

with warm regards,

Yours sincerely,

Sd/-

(Anil Srivastava)

Shri Anthony de Sli, Chief Secretary, Government of Madhya Pradesh, Vallabh Bhawan Bhopal-460004

### File No. AV-31014/10/2015-CNW-MOCA (Computer No. 103109)

#### Receipt No : 99985/2015/CNW-MOCA

Status of Civil Aviation issues in respect of Madhya Pradesh

Point NoI: Starting international flight between Sharjah and Indore and Bhopal to Sri Lanka and discussed. Air Arabia has evinced interest to operate flights from Sharjah for which permissible of Ministry of Aviation is required.

Operation of air services on international sector are governed by are service qgreement between the two countries and is based on principles of sovereignty of nations, nationality of carriers and reciprocity in terms of commercial opportunity for the airline of each side.

While the Indian carriers are free to mount services to any international destinations from any point in India including Bhopal and Indore, foreign airlines can operate only on designated point of call available to them, for the designated carriers of Sri Lanka and Sharjah, Indore and Bhopal have not been granted as points of call.

Point No. II: Allotment of land for developing perishable cargo at Indore Airport

Point II: Cabinet Note has been circulated for inter-ministerial consultation.

Point No. III Development of Rewa Airport.

As per the Green field Airport Policy, either State Government or an airport company needs to submit the proposal for construction of Green field Airport in a region. so far, MDCA has not received any proposal either State Government or private developer for construction of Greenfield Airport at Rewa. Hence, Government cannot consider unless a proposal is received. In case of a proposal, the same will be considered.

Point No. IV: Declaring Bhopal and Indore Airports as International Airports

The proposal for declaration of Bhopal, Indore and Raipur airports as international was considered in this Ministry and after due inter-ministerial consultations, a Draft Cabinet Note was also sent for consideration and approval of the Union Cabinet in 2014. Meanwhile, the proposal was discussed during a meeting held on 26.07.2014 in PMO wherein MOCA was directed to assess the international traffic potential at other newly declared international airports. As per the directives of PMO, it was assessed that the traffic has not picked up at some of the recently declared international airports, such as Imphal, Bhubaneswar, etc.

It was also noted that the expected international traffic at these three airports is very low and declaration of these three airports, which are fairly close to each other, as international was not considered viable. In view of the above, it was decided that the proposal for declaration of these three airports need not be considered at this stage.

### Privatisation of Chennai airport

1928. DR. SASIKALA PUSHPA RAMASWAMY Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government propose to privatise some of the airports including Chennai airport;

(b) if so, the details of the airports and the reasons for privatising them;

(c) whether any opposition has been expressed on privatisation of airports;

(d) if so, the details thereof;

(e) whether Government has taken any decision pursuant to the opposition of privatisation; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) Yes, Sir. Government of India has so far accorded 'In-principle' approval for leasing of six airports of Airports Authority of India (AAI) *viz*. Ahtnedabad, Jaipur, Lucknow, Guwahati, Thiruvananthapuram and Mangaluru for Operation, Management and Development through Public-Private-Partnership (PPP) for improving efficiency in service delivery, expertise, enterprise and professionalism, apart from bringing the needed investments in the sector.

(c) and (d) Yes, Sir. Six Writ Petitions have been filed in the High Court of Kerala opposing the leasing of Thiruvananthapuram Airport under PPP. One Public Interest Litigation (PIL) have also been filed in the Guwahati High Court, opposing the leasing of Guwahati Airport under PPP.

(e) and (f) No final order/Judgement has been passed by the Hon'ble High Court of Kerala and Guwahati on the above Writ Petitions and Public Interest Litigation (PIL).

### Ranking of police stations

1929. SHRIMATI AMBIKA SONI: DR. T. SUBBARAMI REDDY:

Will the Minister of HOME AFFAIRS be pleased to state: